

**Recognition of Janata Mazdoor Sangh  
by the National Eastern Collieries  
Limited**

1614. DR. SHANTI G. PATEL:  
Will the Minister of LABOUR be  
pleased to state:

(a) whether Government are aware  
that recognition has not been accorded  
to the Janata Mazdoor Sangh by  
the National Eastern Collieries Limited  
though 6000 coal workers of  
Ledo Mazgherita area in Upper As-  
sam (Dibrugarh District) joined it  
last year;

(b) whether Government are also  
aware that attention of the Assistant  
Labour Commissioner of the Central  
Labour Department, Guwahati has  
been drawn to the suspension of many  
workers and office-bearers belonging  
to the Janata Mazdoor Sangh; and

(c) if so, what action has been taken  
by Government thereon?

THE MINISTER OF STATE OF  
THE MINISTRY OF LABOUR (SHRI  
T. ANJALAH): (a) Government have  
no information in the matter.

(b) and (c) Yes, Sir. The Assistant  
Labour Commissioner (Central), Gu-  
wahati is holding discussions with  
the parties.

**Anomaly in the fixation of seniority of  
Direct recruits**

1615. PROF. C. LAKSHMANNA:  
Will the Minister of INFORMATION  
AND BROADCASTING be pleased to  
refer to the reply to Unstarred Question  
1387 and 1905 given in the Rajya  
Sabha on the 29th March, 1985 and  
17th May, 1985 and state:

(a) the circumstances that led to  
the development of an anomalous position  
which gave "unintended benefit"  
in terms of *inter-se* seniority in  
the integrated service roster of the  
CIS to the 1975 batch of direct  
recruits into the Junior Administrative  
Grade as per quota-rota system in the Home  
Ministry Office Memorandum No. 9/11/55  
dated 22nd December, 1959; and

(b) the *ratio decidendi* to amend  
the CIS Rules, 1959 to remove the  
said anomalous position which came  
into force in January, 1982 with re-  
trospective effect?

THE MINISTER OF STATE OF  
THE MINISTRY OF INFORMATION  
AND BROADCASTING (SHRI V.  
N. GADGIL): (a) and (b) No  
direct recruitment could be made  
to the Junior Administrative Grade  
of Central Information Service during  
the period from 1966 to 1974 due  
to various administrative reasons.  
This resulted in a back-log of 7 vacancies  
in direct recruitment quota. Selection  
to these was made by the UPSC  
in 1975 only.

Application of normal rota-quota  
system as provided in Home Ministry's  
Office Memorandum No. 9/11/55 dated  
22nd December, 1959 would have  
extended certain unintended benefit  
in terms of higher seniority to these  
direct recruits as they would have  
ranked senior to a number of departmental  
promotees who had been promoted to  
the Junior Administrative and higher  
grades of the Service years earlier.

In order to avoid this anomalous  
situation, the CIS Rules, 1959 were  
amended providing that the said group  
of direct recruits would rank junior  
to the promotees promoted to this  
grade on or before 17th July, 1974.

**Identification of hazardous industrial  
units**

1616. SHRI CHATURANAN  
MISHRA:

SHRI GURUDAS DAS  
GUPTA:

SHRI N. E. BALARAM:

Will the Minister of LABOUR be  
pleased to state:

(a) whether Government are aware  
that certain decisions have been taken  
for the identification of hazardous industrial  
units all over the country and  
punishing its owners and the same has

been communicated to all the State Governments and the Union Territories; and

(b) if so, the details thereof and the measures being taken for their proper implementation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b) Section 87 of the Factories Act, 1948 gives powers to State Governments to declare any process or operation as dangerous and thereafter Rules can be prescribed by these Governments providing for detailed measures for protecting the safety and health of the workers. A list of 26 such processes have been recommended by the Central Government to State Governments for adoption. A copy of this list is attached. (See below) Government has advised the State Governments/Union Territory Administrations to amend the State Factories Rules and connected schedules incorporating the provisions of the model rules and model schedules, which contain control measures in relation to the twenty six dangerous manufacturing processes and which was also circulated to them.

The State Government/Union Territory Administrations have also been advised to set up Task Forces/Committees who would survey the various manufacturing units in their areas and identify the individual hazardous units and take appropriate measures for implementing the safety and health provisions of the Factories Act in these units.

Government is also considering amendment to the Factories Act so as to incorporate therein specific provisions relating to safety standards in hazardous industries, and for prescribing deterrent punishment for violation of the standards.

*List of 26 hazardous process:*

1. Manufacture of aerated water and processes incidental thereto.
2. Electrolytic plating or oxidation of metal articles by use of an electrolyte containing chromic acid or other chromium com-

pounds.

3. Manufacture and repair of electric accumulators.
4. Glass Manufacture.
5. Grinding or glazing of metals.
6. Manufacture and treatment of lead and certain compounds of lead.
7. Generating petrol gas from petrol.
8. Cleaning or smoothing, roughening, etc. of articles by a jet of sand, metal shot or grit or other abrasive propelled by a blast of compressed air or steam.
9. Lining and tanning of raw hides and skins and processes incidental thereto.
10. Certain lead processes carried on in printing presses and type incidental thereto.
11. Manufacture of pottery.
12. Chemical Works.
13. Manufacture of articles from refractory materials.
14. Handling and processing of asbestos, manufacture of any articles of asbestos and any other process of manufacture or otherwise in which asbestos is used in any form.
15. Handling or manipulation of corrosive substances.
16. Processing of cashewnut.
17. Compression of Oxygen and hydrogen produced by the electrolysis of water.
18. Process of extracting oils and fats from vegetables and animal sources in solvent extraction plants.
19. Manufacture or manipulation of manganese and its compounds.
20. Manufacture or manipulation of dangerous pesticides.
21. Manufacture, handling and uses of benzene substance containing benzene.
22. Manufacturing processes or operations in carbon disulphide plants.

23. Manufacture or manipulation of carcinogenic dye intermediates.

24. Operations involving High Noise Level.

25. Manufacture of Rayon by viscose process.

26. Highly flammable liquids and flammable compressor gas.

**States, Demand for one Exclusive Channel for Masses**

1617. SHRI L. GANESAN;  
SHRI V. GOPALSAMY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any demand has been made by the State Governments for exclusive use of one T.V. channel for educating and entertaining the masses; and

(b) if so, what action Government are taking in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a) No, Sir.

(b) Does not arise.

**Flats in ASIAD Village**

1618. SHRI L. GANESAN;  
SHRI V. GOPALSAMY:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the number of flats which were constructed by DDA at

Asiad Village and the cost of each flats;

(b) what is the number of flats which have been sold till date and the amount of money earned by DDA from the sale of these flats;

(c) what are the names of the persons who have purchased these flats;

(d) what is the capital blocked in this regard; and

(e) what steps are being taken for speedy disposal of these flats?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): (a) The number of flats in Asiad Village Complex is 853. The price of these flats having 29 different type design varies from Rs. 7,20,000 to Rs. 15,65,600.

(b) 266 flats including 15 flats for which full payment has yet to be received, have been sold. The amount collected is Rs. 26.87 crores.

(c) As given in the list enclosed. (See below)

(d) Rs. 59.63 crores.

(e) Government will soon be taking decision about the disposal of the remaining flats.

*Persons/Institutions who have purchased Asiad Flats*

Sl. No.	Name of Undertaking/Financial Institution	No. of Flats allotted
<b>A. Institutions</b>		
1	Bharat Heavy Electricals Ltd.	26
2	Electronic Trade and Technology Development Corporation	1
3	Indian Oil Corporation Ltd.	10
4	Modern Road Industries	2
5	Indian Railway Construction Company	20